

Annexure 1
Name of the corporate debtor: Venue Promoters Private Limited; Date of commencement of liquidation: 12-09-2023; List of stakeholders as on: 27-11-2023
List of Secured financial creditors

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Piramal Capital Housing & Finance Limited	11-10-2023	87,62,85,284.00	87,62,85,284.00	Secured	87,62,85,284.00	Yes	Refer Annexure A1	87,62,85,284.00	76.69	0.00	0.00	0.00	0.00	0.00
2	IDBI Bank Limited	12-10-2023	26,63,39,119.22	26,63,39,119.00	Secured	26,63,39,119.00	Yes	Refer Annexure A1	26,63,39,119.00	23.31	0.00	0.00	0.00	0.00	0.00
Total			1,14,26,24,403.22	1,14,26,24,403.00		1,14,26,24,403.00			1,14,26,24,403.00	100.00	0.00	0.00	0.00	0.00	0.00

ANNEXURE A1

DETAILS OF SECURITY INTEREST

The security interest that has been provided by the Corporate Debtor is as follows:

- a) All that piece and parcel below mentioned - dry land situated at Vadakku Karasseri Village, Tuticorin Taluk Situated with Sub-Registrar District of Murapanadu and Registration district of Tuticorin:

Sr. No.	Village	Survey No.	Extent
1.	Vadakku Karasseri Village, Tuticorin, Tamil Nadu	376/1	1.15
		376/2	0.15
		415/1	0.9
		415/3	0.81
		406/2	1.75
		383/2	1.61
		382/5	0.89
		391/1A	0.77
		391/1B	0.74
		333/1A	0.16
		333/2A	0.12
		333/2B	0.17
		335/1	0.48
		335/2	0.24
		335/3	1.86
333/1B	2.49		

		333/2C	1.03
		396/2	0.15
		396/3	0.07
		395/3	0.09
		395/1	0.89
		395/4	0.02
		426	3.01
		411/1	1.7
		388/2A	1.33
		415/2	1.47
		417/1	1.16
		331/4	2.19
		402/1E	18.17
		347/2A	0.93
		377/1	3.18
		377/2	0.3
		346/1C	0.58
		346/1B	0.54
		283/2	1.94
		284/2	2.15
		TOTAL	55.19

Note: -

The Liquidator may modify the list of stakeholders, when he comes across additional information warranting such modification, in the manner directed by the Adjudicating Authority